

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4744  
ANSWERED ON:04.05.2012  
ART BILL  
Begum Tabassum

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the details of provisions made in the Assisted Reproductive Technology (Regulation) (ART) Bill to prevent the selection of foetus through selective foetal reduction technique;
- (b) whether this technique encourages female foeticide;
- (c) whether in most of the cases the surrogate mothers are not even provided a copy of the agreement;
- (d) whether there is no provision in the ART Bill for providing additional economic benefits to the surrogate mothers in case of twins; and
- (e) the provisions in the ART Bill for post-natal care of surrogate mothers?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) to (e) : The draft of the legislation entitled "Assisted Reproductive Technology

(Regulation) (ART) Bill is under finalization in consultation with the Ministry of Law and Justice. The provisions of the bill will be known only after the final draft is vetted by the Ministry of Law and Justice.